

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 115
(IB)-1254(ND)/2019

IN THE MATTER OF:

M/s. Ashok Kumar & Sons (HUF)	Applicant/petitioner
v.		
M/s. Brahma City Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:	Mr. Joby P. Varghese, Adv.
For the Respondent(s):	Mr. Sanyat Lodha, Ms. Sanjana Saddy, Mr. Ambuj Agarwal, Advs.

ORDER

For order see, CP No. (IB)-272(PB)/2019.

05.08.2019
Aarti Makker